

**MINUTES OF NORMS COMMITTEE (NC-7) OF
PLASTIC & RUBBER PRODUCTS'
MEETING NO.15/AM20
(HELD ON 08.01.2020)
UNDER THE CHAIRMANSHIP OF
SHRI VIJAY KUMAR, ADDL. DGFT**

Meeting No. 15/87-NC-7/2019 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' held on 08.01.2020, under the Chairmanship of Shri Vijay Kumar, Addl. DGFT, Directorate General of Foreign Trade, Department of Commerce, Udyog Bhawan, New Delhi-110011. Following attended the Meeting:

- 1) Shri Nand Lal, Consultant, DPIIT
- 2) Shri Shaish Kumar, Technical Expert (Consultant), DGFT
- 3) Shri D.N. Mathur, Technical Expert (Consultant), DGFT
- 4) Shri Dilip Kumar, DDG
- 5) Shri Ashok Chander Bhatt, FTDO

Following are the decisions of the Norms Committee after deliberation and RA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

The Committee approved the minutes of Norms Committee -VII Meeting No. 12 dated 20.11.2019 since uploaded on DGFT website.

MANUAL CASES

Case No. A-165	M/s Kanam Latex Industries Pvt. Ltd., (EOU)	HQ F. No. 01/87/162/00003/AM19/DES-VII	Status: Deferred
NC No.:15/AM20 Dated: 08.01.2020	--	--	

Subject: Request for Fixation of Standard Input-Output Norms (SION).

Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

- a) Reason with justification for indicating two types of processing Aids one at imported column and another at indigenous column
- b) When Natural Latex Rubber(60% DRC) of 89.59 Kg is being used, then how the total quantity of end product becomes 100Kg with using 60% DRC, therefore again requested to give complete calculation for requirement of raw materials with material balance

दिलीप कुमार/DILIP KUMAR
उप-महानिदेशक विदेश व्यापार, DGFT
विदेश व्यापार महानिदेशालय/DGFT
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

- c) A copy of ad hoc norms fixed by the concerned SEZ/MSME for the export of pre-powdered surgical latex gloves and powder free polymer coated surgical latex gloves
- d) Production of export product vis-a-vis consumption of raw materials for three years duly certified by Chartered Accountant

Case No. A-166	M/s R.R. Kabel Ltd	HQ F. No. 01/87/050/ 00296/AM18/DES-VII	Status: Deferred
NC No.:15/AM20 Dated: 08.01.2020	Adv. Lic. No. and Date 0310814941 Dt:31.07.2017	RA F. No. 03/95/040/00917/AM17	

Subject: Fixation of norms in respect of Advance Authorization No. 0310814941
Dated: 31.07.2017.

Decision: The committee considered the case as per agenda and noted that a DL was issued to the firm. However, firm has not replied the DL. Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case

Case No. A-167	M/s Minda TG Rubber Pvt. Ltd	HQ F. No. 01/87/050/ 00164/AM19/DES-VII	Status: Deferred
NC No.:12/AM20 Dated: 20.11.2019	Adv. Lic. No. and Date 0510406014 Dt:28.03.2018	RA F. No. 05/24/040/00642/AM18	

Subject: Fixation of norms in respect of Advance Authorization No. 0510406014
Dated: 28.03.2018.

Decision: The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

- a) Manufacturing process showing each raw material in process flow chart and also composition of export product i.e. separate weight of Rubber parts and other materials and also total weight in Kg. term
- b) Generic name of Import Item No. 13 to 16 with its function
- c) Complete calculation of requirement of each raw material both imported and indigenous for manufacture of export product giving justification of higher wastage of 30-40%
- d) Production of the export product with corresponding consumption of all the raw materials duly certified by Chartered Accountant for the last three years.

Case No. A-168	M/s Pune Metagraph	HQ F. No. 01/87/050/ 00051/AM17/DES-VII	Status: Deferred
NC No.:12/AM20 Dated: 20.11.2019	Adv. Lic. No. and Date 3110066027 Dt:03.03.2016	RA F. No. 31/83/040/00159/AM16	

Subject: Fixation of norms in respect of Advance Authorization No. 3110066027

Dated: 03.03.2016.

Decision: The committee considered the case as per agenda and noted that a DL was issued to the firm. However, firm has not replied the DL Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case

Case No. A-169	M/s Expanded Polymer Systems Pvt. Ltd	HQ F. No. 01/87/050/00054/AM19/DES-VII	Status: Approved
NC No.:12/AM20 Dated: 20.11.2019	Adv. Lic. No. and Date 0310818673 Dt:23.01.2018	RA F. No. 03/94/040/00818/AM18	

Subject: Fixation of norms in respect of Advance Authorization No. 0310818673

Dated: 23.01.2018.

Decision: Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00054/AM19, the Committee decided to adopt following norms:-

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
Blended Polyol (Ecopuf X 632 bf)	1Kg	Phthalic Anhydride	0.0442Kg
		Diethylene Glycol	0.102Kg
		Propylene Oxide	0.398Kg
		Dichlorofluoroethane (HCFC 141b)	0.206Kg
		Dimethylcyclohexylamine	0.00410Kg
		Pentamethyldiethylenetriamine	0.000342Kg
Note: (i) Import item no. 4 i.e. Dichlorofluoroethane (HCFC 141b) is an Ozone Depleting Substance and the firm has to fulfil all statutory requirements under the Policy of ODS. (ii) Above norms are subject to Policy Circular No. 52(RE-08)/2004-2009 dated 06.01.2009. RA may take consequential action as per Policy / Procedures			

Case No. A-170	M/s Expanded Polymer Systems Pvt.Ltd	HQ F. No. 01/87/050/00083/AM19/DES-VII	Status: Approved
NC No.:12/AM20 Dated: 20.11.2019	Adv. Lic. No. and Date 0310819146 Dt:14.02.2018	RA F. No. 03/94/040/00747/AM18	

Subject: Fixation of norms in respect of Advance Authorization No. 0310819146

Dated:14.02.2018.

Decision: Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00083/AM19, the Committee decided to adopt following norms:-

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
Blended Polyol (Ecopuf PE 7504 bf)	1Kg	Phthalic Anhydride	0.163Kg
		Diethylene Glycol	0.148Kg
		Propylene Oxide	0.2533Kg
		Dichlorofluoroethane (HCFC 141 b)	0.1198Kg
		Pentamethyldiethylenetriamine	0.0045Kg
		Triethyl Phosphate	0.0449Kg
Note: (i) Import item no. 4 i.e. Dichlorofluoroethane (HCFC 141b) is an Ozone Depleting Substance and the firm has to fulfil all statutory requirements under the Policy of ODS. (ii) Above norms are subject to Policy Circular No. 52(RE-08)/2004-2009 dated 06.01.2009. RA may take consequential action as per Policy / Procedures			

Case No. A-171	M/s Expanded Polymer Systems Pvt.Ltd	HQ F. No. 01/87/050/00055/AM19/DES-VII	Status: Approved
NC No.:12/AM20 Dated: 20.11.2019	Adv. Lic. No. and Date 0310818669 Dt:23.01.2018	RA F. No. 03/94/040/00819/AM18	

Subject: Fixation of norms in respect of Advance Authorization No. 0310818669
Dated:23.01.2018.

Decision: Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00055/AM19, the Committee decided to adopt following norms:-

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
Blended Polyol (Ecopuf X 632 bf)	1Kg	Phthalic Anhydride	0.0442Kg
		Diethylene Glycol	0.102Kg
		Propylene Oxide	0.398Kg
		Dichlorofluoroethane (HCFC 141b)	0.206Kg
		Dimethylcyclohexylamine	0.00410Kg
		Pentamethyldiethylenetriamine	0.000342Kg

Note:

(i) Import item no. 4 i.e. Dichlorofluoroethane (HCFC 141b) is an Ozone Depleting Substance and the firm has to fulfil all statutory requirements under the Policy of ODS.

(ii) Above norms are subject to Policy Circular No. 52(RE-08)/2004-2009 dated 06.01.2009.

RA may take consequential action as per Policy / Procedures

Case No. A-172	M/s Pune Metagraph	HQ F. No. 01/87/050/ 00001/AM16/DES-VII	Status: Deferred
NC No.:12/AM20 Dated: 20.11.2019	Adv. Lic. No. and Date 3110065375 Dt:06.04.2015	RA F. No. 31/83/040/00258/AM15	

Subject: Fixation of norms in respect of Advance Authorization No. 3110065375
Dated:06.04.2015.

Decision: The committee considered the case as per agenda and noted that a DL was issued to the firm. However, firm has not replied the DL. Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case

Case No. A-173	M/s Cikautxo India Private Limited	HQ F. No. 01/87/050/ 00199/AM16/DES-VII	Status: Approved
NC No.:14/AM20 Dated: 18.12.2019	Adv. Lic. No. and Date 3110065522 dt 01.07.2015	RA F. No. 31/83/040/00043/AM16	

Subject: Fixation of norms

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00199/AM16, the Committee decided to ratify the license as under:-			
EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
Shaped Hoses RDPSEA000050L00	50000Number	1.BRACKET 1350003 (CIK- 1310648) 1200000020 {of Relevant Specification}	Net to Net
PU Tube TDPUSH000976L00	131200Number	2. SPACE SAVER CLAMP 13162312 1200000034 {of Relevant Specification}	Net to Net
Nylon Tubes TDFSKA00032L00	212800Number	3. POPP CLAMP+BLUE HANDY CLIP 13250898 1200000041 {of Relevant Specification}	Net to Net

Radiator Hose- Inlet RDTOLA000776L00	41000Number	4. METALLIC INOX PIPE DRAW.NO.5557975 1 1200000067 {of Relevant Diameter & Specification}	Net to Net
Radiator Hose- Outlet RDTOLA000777L00	102000Number	5. CORRUGATED HOSE CIK 5284201Y 1200000068 {of Relevant Diameter & Length}	Net to Net
TOC Hoses RDTOLA000778L00	51410Number	6. CORRUGATED HOSE CIK 5284101Y 1200000069 { of Relevant Diameter & Length }	Net to Net
Heat resistance Hose RDCSLA000636L01	7000Number	7. SLEEVE NYL BRAIDED 39X550MM'9021581 1200000175 {of Relevant Specification}	Net to Net
Silicon Hose RDCSLA000954L01	3000Number	8. YARN 1100 DTEX Z120 ARAMID 1200000206	1.05Kg/Kg content in export product
		9. YARN POLYESTER 1670 DTEX 60 T/M "Z" 1200000209	1.05Kg/Kg content in export product
		10. YARN 1680 DTEX 1008 Z90 ARAMID 1200000340	1.05Kg/Kg content in export product
		11. HEAT PROTECTION TUBE GA2-A DN.30X138MM 1200000380 {of Relevant Specification}	Net to Net
		12. SLEEVE HEAT SHRINKABLE TUBING B55-32.0 1200000440 { of Relevant Diameter & Specification}	Net to Net
		13. SLEEVE HEAT SHRINKABLE B55(30%)-50.8-NE 1200000441 {of Relevant Specification}	Net to Net
		14. NOMEX YARN 430,1780X2 DTEX Z90	1.05Kg/Kg content in export product

		1200000480 {Meta Aramid Polymer}	
		15. SLEEVE BRAIDE HOSE 39MM ROLL 1200000526 {of Relevant Specification}	Net to Net
		16. CESV 010 TL HP NOIR 1100000077 {Polyph hala Mide}	1.05Kg/Kg content in export product
		17. PU TUBE RED 1100000080 {of Relevant Diameter}	Net to Net
		18. PU TUBE BLACK 1100000081 {of Relevant Diameter}	Net to Net
		19. PU TUBE YELLOW 1100000082 {of Relevant Diameter}	Net to Net
		20. IA06 (412B120) NATURAL 1100000140 {Polyamide}	1.05Kg/Kg content in export product
		21. EM630-H\Natural 1100000160 {Thermoplastic Copolyester Elastomer}	1.05Kg/Kg content in export product
		22. NYLON GRANULES PA12 - AESN O P302 TL 1100000252	1.05Kg/Kg content in export product
		23. RILSAN BESN P40 TL BLK (PA11 BLK) 1100000283 {Polyamide}	1.05Kg/Kg content in export product
		24. RILSAN TESN P413 TL NOIR 1100000292 {Polyami de}	1.05Kg/Kg content in export product
		25. NORDEL 4760 1100000101 {EPDM Ter Polymer}	1.05Kg/Kg content in export product
		26. ELASTOSIL R 760/70 1100000199 {Silicone Rubber}	1.05Kg/Kg content in export product
RA may take consequential action as per Policy / Procedures			

Case No. A-174	M/s FPI Industries Pvt.	HQ F. No. 01/87/050/	Status:
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दिलीप कुमार / P. L. KUMAR
 उप महा निदेशक विदेश व्यापार/Dy. DGFT
 विदेश व्यापार महा निदेशालय/DGFT
 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

	Ltd.	00003/AM17/DES-VII	Approved
NC No.:15/AM20 Dated: 08.01.2020	Adv. Lic. No. and Date	RA F. No.	

Subject: Fixation of norms

Decision : Based on the technical comments of Department for Promotion of Industry and Internal Trade furnished vide their communication No. P-47011/11/2020/-TSW dated 03.01.2020, Committee decided to ratify license as under:

S.N.	EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
1	CONC REDUCER D80/50 PN10 411 CONCENTRIC REDUCER	18.000Number	1. Surface mat 30 gsm - 1000 /Surface veil 30 gsm - 1000 / C-Glass surfacing veil 30 gsm - 1000 Surface mat 30 gsm - 1000 /Surface veil 30 gsm - 1000 / C-Glass surfacing veil 30 gsm - 1000	1.05Kg/Kg content in Export Product
2	CONC REDUCER D100/50 PN10 411 CONCENTRIC REDUCER	5.000 Number	2. (100-00010-48) Nexus surfacing Veil 44 GSM In 48" W (100-00010-48) Nexus surfacing Veil 44 GSM In 48" W	1.05Kg/Kg content in Export Product
3	CONC REDUCER D100/65 PN10 411 CONCENTRIC REDUCER	4.000 Number	3. Chop stand Mat EMC 450g-1000 mm / Chop stand Mat EMC 300g-1000 mm Chop stand Mat EMC 450g-1000 mm / Chop stand Mat EMC 300g-1000 mm	1.05Kg/Kg content in Export Product
4	CONC REDUCER D100/80 PN10 411 CONCENTRIC REDUCER	4.000 Number	4. Woven Roving 580G -1000MM / Woven Roving 610G-100MM / Woven Roving 580G-1300MM / Woven Roving 800G -1250 MM Woven Roving 580G -100MM / Woven Roving 610G- 100MM / Woven Roving 580G- 1300MM / Woven Roving 800G -1250 MM	1.05Kg/Kg content in Export Product
5	CONC REDUCER D150/80 PN10 411 CONCENTRIC REDUCER	9.000 Number	5. Vinyl Ester Resin swancor 901 / Vinyl ester resin - Derakane 411-350 Vinyl Ester Resin	1.05Kg/Kg content in Export Product

			swancor 901 / Vinyl ester resin - Derakane 411-350	
6	CONC REDUCER D150/100 PN10 411 CONCENTRIC REDUCER	2.000 Number	6. Butanox LPT - IN 30Kg nourytainer / Butanox M-50 30Kg jerry can Butanox LPT - IN 30Kg nourytainer / Butanox M-50 30Kg jerry can	432.490Kg subject to 1% FOB value of export
7	DUCT CONC REDUCER D200/80 PN1 CONCENTRIC REDUCER	3.000 Number	7. Hoop Roving 1200tex E-Glass EDR 17-1200-PL/386/FPG Hoop Roving 1200tex E-Glass EDR 17-1200-PL/386/FPG	1.05Kg/Kg content in Export Product
8	CONC REDUCER D200/100 PN10 411 CONCENTRIC REDUCER	12.000 Number	8. Cobalt Cobalt	211.441Kg subject to 1% FOB value of export
9	CONC REDUCER D200/150 PN10 411 CONCENTRIC REDUCER	3.000 Number	9. Cabosil Cabosil	240.774Kg subject to 1% FOB value of export
10	CONC REDUCER D250/150 PN10 411 CONCENTRIC REDUCER	3.000 Number	10. Acetone Acetone	Deleted {As no detail has been given}
11	CONC REDUCER D250/200 PN10 411 CONCENTRIC REDUCER	4.000 Number	11. Parafine Parafine	5.783Kg
12	CONC REDUCER D300/250 PN10 411 CONCENTRIC REDUCER	2.000 Number	12. BYK BYK	13.386Kg
13	CONC REDUCER D350/250 PN10 411 CONCENTRIC REDUCER	2.000 Number	13. Ultra Violet Inhibitor Ultra Violet Inhibitor	0.931
14	CONC REDUCER D350/300 PN10 411 CONCENTRIC REDUCER	2.000 Number		
15	CONC REDUCER D400/250 PN10 411 CONCENTRIC REDUCER	1.000 Number		
16	CONC REDUCER D400/300 PN10 411 CONCENTRIC REDUCER	1.000 Number		
17	CONC REDUCER D450/250 PN10 411 CONCENTRIC REDUCER	2.000 Number		
18	63/0- CONC	1.000 Number		

	REDUCER D450/300 PN10 411 CONCENTRIC REDUCER			
19	DUCT CONC REDUCER D450/350 PN1 CONCENTRIC REDUCER	1.000 Number		
20	CONC REDUCER D500/400 PN10 411 CONCENTRIC REDUCER	1.000 Number		
21	DUCT CONC REDUCER D500/450 PN1 CONCENTRIC REDUCER	1.000 Number		
22	CONC REDUCER D600/400 PN10 411 CONCENTRIC REDUCER	1.000 Number		
23	CONC REDUCER D600/500 PN10 411 CONCENTRIC REDUCER	1.000 Number		
24	CONC REDUCER D750/500 PN10 411 CONCENTRIC REDUCER	1.000 Number		
25	CAP DN80 PN10 411 CAP	4.000 Number		
26	CAP DN100 PN10 411 CAP	1.000 Number		
27	CAP DN150 PN10 411 CAP	4.000 Number		
28	CAP DN200 PN10 411 CAP	2.000 Number		
29	DUCT CAP DN500 PN1 411 CAP	1.000 Number		
30	ELBOW 45 DN40 PN10 411 ELBOW	1.000 Number		
31	ELBOW 45 DN50 PN10 411 ELBOW	9.000 Number		
32	ELBOW 45 DN80 PN10 411 ELBOW	55.000 Number		
33	ELBOW 45 DN100 PN10 411 ELBOW	63.000 Number		
34	ELBOW 45 DN100 PN10 470	3.000 Number		

	ELBOW			
35	ELBOW 45 DN150 PN10 411 ELBOW	83.000 Number		
36	ELBOW 45 DN200 PN10 411 ELBOW	28.000 Number		
37	ELBOW 45 DN250 PN10 411 ELBOW	55.000 Number		
38	ELBOW 45 DN250 PN10 470 ELBOW	10.000 Number		
39	ELBOW 45 DN300 PN10 411 ELBOW	40.000 Number		
40	ELBOW 45 DN350 PN10 411 ELBOW	32.000 Number		
41	ELBOW 45 DN400 PN10 411 ELBOW	4.000 Number		
42	ELBOW 45 DN450 PN10 411 ELBOW	21.000 Number		
43	ELBOW 45 DN500 PN10 411 ELBOW	5.000 Number		
44	63/0- ELBOW 45 DN600 PN10 411 ELBOW	12.000 Number		
45	ELBOW 45 D900 P10 411 ELBOW	2.000 Number		
46	ELBOW 45 DN1000 PN10 411 ELBOW	1.000 Number		
47	63/0- ELBOW 90 DN40 PN10 411 ELBOW	10.000 Number		
48	ELBOW 90 DN50 PN10 411 ELBOW	95.000 Number		
49	ELBOW 90 DN65 PN10 411 ELBOW	8.000 Number		
50	ELBOW 90 DN80 PN10 411 ELBOW	514.000 Number		
51	ELBOW 90 DN100 PN10 411 ELBOW	379.000 Number		
52	ELBOW 90 DN100 PN10 470 ELBOW	37.000 Number		
53	ELBOW 90 DN150 PN10 411 ELBOW	401.000 Number		
54	ELBOW 90 DN150	2.000 Number		

	PN10 470 ELBOW			
55	ELBOW 90 DN200 PN10 411 ELBOW	206.000 Number		
56	ELBOW 90 DN250 PN10 411 ELBOW	173.000 Number		
57	ELBOW 90 DN250 PN10 470 ELBOW	18.000 Number		
58	ELBOW 90 DN300 PN10 411 ELBOW	54.000 Number		
59	ELBOW 90 DN350 PN10 411 ELBOW	52.000 Number		
60	ELBOW 90 DN400 PN10 411 ELBOW	13.000 Number		
61	ELBOW 90 DN450 PN10 411 ELBOW	17.000 Number		
62	ELBOW 90 DN500 PN10 411 ELBOW	12.000 Number		
63	ELBOW 90 DN600 PN10 411 ELBOW	2.000 Number		
64	ELBOW 90 DN900 PN10 411 ELBOW	3.000 Number		
65	ECC REDUCER D50/40 PN10 411 ECCENTRIC REDUCER	6.000 Number		
66	ECC REDUCER D80/50 PN10 411 ECCENTRIC REDUCER	27.000 Number		
67	ECC REDUCER D100/50 PN10 411 ECCENTRIC REDUCER	2.000 Number		
68	ECC REDUCER D100/65 PN10 411 ECCENTRIC REDUCER	2.000 Number		
69	ECC REDUCER D100/80 PN10 411 ECCENTRIC REDUCER	37.000 Number		
70	ECC REDUCER D125/100 PN10 411 ECCENTRIC REDUCER	1.000 Number		
71	ECC REDUCER D150/50 PN10 411 ECCENTRIC	2.000 Number		

	REDUCER			
72	ECC REDUCER D150/80 PN10 411 ECCENTRIC REDUCER	7.000 Number		
73	ECC REDUCER D150/100 PN10 411 ECCENTRIC REDUCER	28.000 Number		
74	ECC REDUCER D200/100 PN10 411 ECCENTRIC REDUCER	8.000 Number		
75	ECC REDUCER D200/150 PN10 411 ECCENTRIC REDUCER	16.000 Number		
76	ECC REDUCER D250/100 PN10 411 ECCENTRIC REDUCER	2.000 Number		
77	ECC REDUCER D250/150 PN10 411 ECCENTRIC REDUCER	5.000 Number		
78	ECC REDUCER D250/150 PN10 470 ECCENTRIC REDUCER	3.000 Number		
79	DUCT ECC REDUCER D250/200 PN1 ECCENTRIC REDUCER	4.000 Number		
80	DUCT ECC REDUCER D250/200 PN1 ECCENTRIC REDUCER	3.000 Number		
81	FLANGE DN 50 ASME 150 PN10 411 FLANGE DN 50 ASME 150 PN 10 411	446.000 Number		
RA may take consequential action as per Policy / Procedures				

ONLINE CASES

1	Case No.:30/25/87- ALC1/2018	Party Name: STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date:15/87- ALC1/2019 08.01.2020	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0410160835	

दिलीप कुमार
उप महानिदेशक विदेश व्यापार/Dy. DGFT
विदेश व्यापार महानिदेशालय/DGFT
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

:01/87/050/01227/AM19/	:04/24/040/00100/AM16/	24.07.2015	
Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case			

Case No.:27/25/87-ALC1/2018	Party Name: SRF LIMITED	Meet No/Date:15/87-ALC1/2019 08.01.2020	Status: Rejected
HQ File :01/87/050/01224/AM19/	RLA File :04/24/040/00032/AM16/	Lic.No/Date:0410161052 28.09.2015	
Decision : The committee considered the case as per agenda and noted that Hard Copy of the application of the firm has not been received from RA as well as from Firm despite repeated reminders. Therefore, committee decided to reject the case.			

Case No.:390/24/87-ALC1/2018	Party Name: KATALINE INFRAPRODUCTS PVT. LTD.	Meet No/Date:15/87-ALC1/2019 08.01.2020	Status: Rejected
HQ File :01/87/050/01196/AM19/	RLA File :50/24/040/00012/AM16/	Lic.No/Date:5010002226 20.10.2015	
Decision : The committee heard the representative of the firm during Personal Hearing and noted that there is no matching between the export and import item. Therefore, committee decided to reject the case.			

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Case No.:101/24/87-ALC1/2018	Party Name: RAJSHI CHEMICALS PVT.LTD,	Meet No/Date:15/87-ALC1/2019 08.01.2020	Status: Approved																								
HQ File :01/87/050/00907/AM19/	RLA File :34/24/040/00168/AM17/	Lic.No/Date:3410042610 20.10.2016																									
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00907/AM19, the Committee decided to adopt following norms:-																											
<table><tr><th>EXPORT ITEM</th><th>QUANTITY</th><th>IMPORT ITEM</th><th>QUANTITY</th></tr><tr><td>MODIFIED MELAMINE RESIN</td><td>1Kg</td><td>MELAMINE</td><td>0.300Kg</td></tr><tr><td></td><td></td><td>PARAFORMALDEHYDE (MINIMUM 91% PURITY)</td><td>0.500Kg</td></tr><tr><td></td><td></td><td>METHANOL</td><td>0.450Kg</td></tr><tr><td></td><td></td><td>PRECIPITATED SILICA</td><td>0.300Kg</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures</td></tr></table>				EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY	MODIFIED MELAMINE RESIN	1Kg	MELAMINE	0.300Kg			PARAFORMALDEHYDE (MINIMUM 91% PURITY)	0.500Kg			METHANOL	0.450Kg			PRECIPITATED SILICA	0.300Kg	RA may take consequential action as per Policy / Procedures			
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RA may take consequential action as per Policy / Procedures																											

Case No.:375/24/87-ALC1/2018	Party Name: SAGAR POLYTECHNIK LTD	Meet No/Date:15/87-ALC1/2019 08.01.2020	Status: Rejected
HQ File :01/87/050/01181/AM19/	RLA File :24/24/040/00015/AM17/	Lic.No/Date:2410042077 26.10.2016	
Decision : The committee considered the case as per agenda and noted that Hard Copy of the application of the firm has not been received from RA as well as from Firm despite repeated reminders. Therefore, committee decided to reject the case.			

Case No.:138/24/87-ALC1/2018	Party Name: BASRUR UNISEAL PRIVATE LIMITED.,	Meet No/Date:15/87-ALC1/2019 08.01.2020	Status: Deferred
HQ File :01/87/050/00944/AM19/	RLA File :07/24/040/00174/AM17/	Lic.No/Date:0710110989 18.01.2017	
Decision : The Committee considered the case as per agenda and noted that a DL was issued to the firm by DPIIT. Therefore, committee decided to defer the matter. In the DL the following information have been sought: (i) Composition of Gasket of various type indicating import content of each raw material in the export product. (ii) Complete calculation for requirement of imported and indigenous items for manufacture of export product. (iii) Advance Authorization has been taken on dated 18.01.2017 therefore to give production of export product viz-a-viz consumption of all the raw material to till date duly certified by Chartered Accountant.			

Case No.:180/24/87-ALC1/2018	Party Name: SYNTHETIC PACKERS P LTD	Meet No/Date:15/87-ALC1/2019 08.01.2020	Status: Rejected
HQ File :01/87/050/00986/AM19/	RLA File :07/24/040/00233/AM17/	Lic.No/Date:0710111105 08.02.2017	
Decision : The committee considered the case as per agenda and noted that Hard Copy of the application of the firm has not been received from RA as well as from Firm despite repeated reminders. Therefore, committee decided to reject the case.			

Case No.:214/24/87-ALC1/2018	Party Name: RAJSHA CHEMICALS PVT.LTD,	Meet No/Date:15/87-ALC1/2019 08.01.2020	Status: Approved																
HQ File :01/87/050/01020/AM19/	RLA File :34/24/040/00254/AM18/	Lic.No/Date:3410043773 03.01.2018																	
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/01020/AM19, the Committee decided to adopt following norms:-																			
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		PARAFORMALDEHYDE (MINIMUM 91% PURITY)	0.500Kg																
		METHANOL	0.450Kg																
RA may take consequential action as per Policy / Procedures																			

Case No.:103/23/87-ALC1/2018	Party Name: PRISTINE MELAMINE LLP	Meet No/Date:15/87-ALC1/2019 08.01.2020	Status: Approved				
HQ File :01/87/050/00801/AM19/	RLA File :34/24/040/00394/AM18/	Lic.No/Date:3410043993 22.03.2018					
Decision : The committee considered the case as per agenda and decided to ratify the license as under :-							
<table border="1"> <thead> <tr> <th>EXPORT ITEM</th><th>QUANTITY</th><th>IMPORT ITEM</th><th>QUANTITY</th></tr> </thead> </table>				EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
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MELAMINE FORMALDEHYDE MOULDING POWDER [HAVING 30%WOOD PULP]	45000Kg	MELAMINE POWDER	25200Kg
		WOOD PULP	13500Kg
RA may take consequential action as per Policy / Procedures			

Case No.:162/24/87-ALC1/2018	Party Name: PROPACK INDUSTRIES(PROP. KUNAL PLASTICS PVT. LTD)	Meet No/Date:15/87-ALC1/2019 08.01.2020	Status: Rejected
10 HQ File :01/87/050/00968/AM19/	RLA File :03/95/040/01014/AM17/	Lic.No/Date:0310820677 26.04.2018	
Decision : The committee noted that a DL was issued to firm on 09.10.2019, which was followed by a reminder on 11.12.2019. However, firm has not replied to the DL. Therefore, committee decided to reject the case			

Case No.:95/21/87-ALC1/2018	Party Name: VINYL TUBES PVT.LTD.,	Meet No/Date:15/87-ALC1/2019 08.01.2020	Status: Approved																												
HQ File :01/87/050/00644/AM19/	RLA File :05/24/040/00458/AM19/	Lic.No/Date:0510408482 20.11.2018																													
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00446/AM20, the Committee decided to ratify the license as under:-																															
11	<table border="1"> <thead> <tr> <th>EXPORT ITEM</th><th>QUANTITY</th><th>IMPORT ITEM</th><th>QUANTITY</th></tr> </thead> <tbody> <tr> <td>POWER LOCK PROWELL PIPES</td><td>1000000Kg</td><td>PVC RESIN</td><td>1037245Kg</td></tr> <tr> <td></td><td></td><td>STABILIZER [RELEVANT]</td><td>24409Kg</td></tr> <tr> <td></td><td></td><td>IMPACT MODIFIER [RELEVANT]</td><td>24409Kg</td></tr> <tr> <td></td><td></td><td>PROCESSING AID [RELEVANT]</td><td>9581Kg</td></tr> <tr> <td></td><td></td><td>TITANINUM DIOXIDE</td><td>1765Kg</td></tr> <tr> <td></td><td></td><td>CALCIUM CARBONATE</td><td>2618Kg</td></tr> </tbody> </table>	EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY	POWER LOCK PROWELL PIPES	1000000Kg	PVC RESIN	1037245Kg			STABILIZER [RELEVANT]	24409Kg			IMPACT MODIFIER [RELEVANT]	24409Kg			PROCESSING AID [RELEVANT]	9581Kg			TITANINUM DIOXIDE	1765Kg			CALCIUM CARBONATE	2618Kg		
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RA may take consequential action as per Policy / Procedures																															

Case No.:218/24/87-ALC1/2018	Party Name: PRISTINE MELAMINE LLP	Meet No/Date:15/87-ALC1/2019 08.01.2020	Status: Deferred
12 HQ File :01/87/050/01024/AM19/	RLA File :34/24/040/00307/AM19/	Lic.No/Date:3410044805 08.01.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by DPIIT			

Case No.:270/24/87-ALC1/2018	Party Name: COSMO FILMS LTD	Meet No/Date:15/87-ALC1/2019 08.01.2020	Status: Deferred
13 HQ File :01/87/050/01076/AM19/	RLA File :03/94/040/00957/AM19/	Lic.No/Date:0310826832 05.02.2019	

Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL. Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case

Case No.:15/1/87-ALC1/2019	Party Name: KINGFA SCIENCE & TECHNOLOGY (INDIA) LIMITED	Meet No/Date:15/87-ALC1/2019 08.01.2020	Status: Rejected
14 HQ File :01/87/050/01245/AM19/	RLA File :04/24/040/00232/AM19/	Lic.No/Date:0410165291 07.03.2019	
Decision : The committee noted that a DL was issued to firm on 05.08.2019, which was followed by a reminder on 11.12.2019. However, firm has not replied to the DL. Therefore, committee decided to reject the case			

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Case No.:24/1/87-ALC1/2019	Party Name: CEAT LTD.	Meet No/Date:15/87-ALC1/2019 08.01.2020	Status: Approved
HQ File :01/87/050/01254/AM19/	RLA File :03/94/040/01006/AM19/	Lic.No/Date:0310827631 12.03.2019	
Decision : Based on the technical comments of Department for Promotion of Industry and Internal Trade furnished vide their communication No. P-47011/8/2020-TSW dated 09.01.2020, Committee decided to ratify license as under:			
EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY RECOMMENDED FOR 100MT OF EXPORT PRODUCT
Truck Bus Radial Tyres (Tube less)	5000MT	Natural Rubber	38.59MT
		Bromobutyl Rubber	2.37MT
		Synthetic Rubber SBR 1502	0.41MT
		Synthetic Rubber SBR 1723	0.09MT
		Synthetic Rubber SSBR	0.01MT
		Synthetic Rubber PBR	3.51MT
		Nylon Tyre Cord Fabric - Dipped	0.23MT
		Carbon Black	19.97MT
		Synthetic Resin	0.98MT
		Stearic Acid	0.89MT
		Micro Crystalline Wax	0.27MT
		Rubber Chemicals - Retarders	0.11MT
		Structol	0.05MT
		Silane	0.38MT

		Silica	3.19MT
		Misc Chemicals	1.34MT
		Manbond 680C	0.07MT
		Liquid Isoprene Rubber Trade Name: LIR 5	0.03MT
		Rubber Chemicals - Antioxidant	1.00MT
		Rubber Chemicals - Accelerators	0.48MT
		Rubber process Oil	0.74MT
		Bead wire	Net to net basis
		Insoluble Sulphur	1.05MT
		Steel Tyre Cord	17.27MT
		Zinc Oxide	2.32MT
Note: There should be a value cap on rubber chemicals {Antioxidant, Accelerators and Retarders} and Misc. Chemicals (Sl. No. 9 to 11, 13 to 18 and 25) as per general note 8 of the Handbook of Procedure, Vol.II			
RA may take consequential action as per Policy / Procedures			

16	Case No.:25/1/87- ALC1/2019	Party Name: ARVIND LIMITED	Meet No/Date:15/87- ALC1/2019 08.01.2020	Status: Deferred
	HQ File :01/87/050/01255/AM19/	RLA File :08/24/040/00419/AM19/	Lic.No/Date:0810144762 13.03.2019	
Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case				

17	Case No.:45/2/87- ALC1/2019	Party Name: AAKASH POLYFILMS LIMITED	Meet No/Date:15/87- ALC1/2019 08.01.2020	Status: Deferred
	HQ File :01/87/050/00045/AM20/	RLA File :52/24/040/00003/AM20/	Lic.No/Date:5210043032 16.04.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC{SK}				

18	Case No.:6/3/87-ALC1/2019	Party Name: ARMOR PLAST LIMITED	Meet No/Date:15/87- ALC1/2019 08.01.2020	Status: Rejected
	HQ File :01/87/050/00051/AM20/	RLA File :07/24/040/00012/AM20/	Lic.No/Date:0710114801 24.04.2019	
Decision : The committee noted that a DL was issued to firm on 09.10.2019, which was followed by a reminder on 11.12.2019. However, firm has not replied to the DL. Therefore, committee decided to reject the case				

19	Case No.:19/3/87-ALC1/2019	Party Name: CINTURONES ALVI (INDIA) PVT. LTD.	Meet No/Date:15/87-ALC1/2019 08.01.2020	Status: Deferred
	HQ File :01/87/050/00064/AM20/	RLA File :05/23/040/00035/AM20/	Lic.No/Date:0510410399 26.04.2019	
Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case				

20	Case No.:29/3/87-ALC1/2019	Party Name: INDUSTRIAL RUBBER COMPANY	Meet No/Date:15/87-ALC1/2019 08.01.2020	Status: Deferred
	HQ File :01/87/050/00074/AM20/	RLA File :04/24/040/00008/AM20/	Lic.No/Date:0410165547 02.05.2019	
Decision : The Committee considered the case as per agenda and noted that a DL was issued to the firm by DPIIT. Therefore, committee decided to defer the matter. In the DL the following information have been sought:				
(i) Unit of measurement indicated against import item is Unvulcanised Rubberised fabric compound 25000 number which is not correct, therefore to indicate correct unit of measurement.				
(ii) As you indicated 70% is of imported item in the export item and claimed wastage of 5% which comes to 29,400.kg (28,000+1400). Therefore, to give correct calculation for requirement of raw material.				
(iii) Production of export product viz-a-viz consumption of import items (both imported and indigenous) for the last three years duly certified by Chartered Accountant.				

21	Case No.:14/9/87-ALC1/2019	Party Name: REICHHOLD INDIA PRIVATE LIMITED	Meet No/Date:15/87-ALC1/2019 08.01.2020	Status: Deferred
	HQ File :01/87/050/00293/AM20/	RLA File :31/83/040/00070/AM20/	Lic.No/Date:3110067501 14.08.2019	
Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case.				

22	Case No.:15/9/87-ALC1/2019	Party Name: REICHHOLD INDIA PRIVATE LIMITED	Meet No/Date:15/87-ALC1/2019 08.01.2020	Status: Deferred
	HQ File :01/87/050/00294/AM20/	RLA File :31/83/040/00069/AM20/	Lic.No/Date:3110067502 14.08.2019	
Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case.				

23	Case No.:18/9/87-ALC1/2019	Party Name: KINGSPAN INSULATION PVT.LTD.,	Meet No/Date:15/87-ALC1/2019 08.01.2020	Status: Deferred
	HQ File :01/87/050/00297/AM20/	RLA File :31/83/040/00075/AM20/	Lic.No/Date:3110067505 16.08.2019	

Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC{SK}

24	Case No.:20/9/87-ALC1/2019	Party Name: NANOFIL TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:15/87-ALC1/2019 08.01.2020	Status: Deferred
	HQ File :01/87/050/00299/AM20/	RLA File :61/24/040/00006/AM20/	Lic.No/Date:6110001613 19.08.2019	
Decision : The committee considered the case as per agenda and noted that firm was asked for hard copy of the application. However, same has not been received. Therefore, committee decided to remind the firm and deferred the case.				

25	Case No.:24/9/87-ALC1/2019	Party Name: MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:15/87-ALC1/2019 08.01.2020	Status: Approved
	HQ File :01/87/050/00303/AM20/	RLA File :05/24/040/00266/AM20/	Lic.No/Date:0510411568 20.08.2019	

Decision : Based on the technical comments of Department for Promotion of Industry and Internal Trade furnished vide their communication No. P-47011/2/2019-TSW dated 09.01.2020, Committee decided to ratify license as under:

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
1. Automotive Rubber Parts - For Motor Vehicle (Article No. 6852465-01)	150000.000 Number	CARBON BLACK N339	83493.5Kg
2. Automotive Rubber Parts - For Motor Vehicle (Article No. 6860787-01)	405000.000 Number	TECHNICAL SPECIFIED RUBBER SMR CV 60	63121Kg
3. Automotive Rubber Parts - For Motor Vehicle (Article No. 6860788-01)	420000.000 Number		
4. Automotive Rubber Parts - For Motor Vehicle (Article No. 6871665-02)	375000.000 Number		
5. Automotive Rubber Parts - For Motor Vehicle (Article No. 6875113-01)	488000.000 Number		
6. Automotive Rubber Parts - For Motor Vehicle (Article No. 6852467-01)	45000.000 Number		
7. Automotive Rubber Parts - For Motor Vehicle (Article No. 6852467-01)	45000.000 Number		

6860789-02)			
8. Automotive Rubber Parts - For Motor Vehicle (Article No. 6885030-01)	15000.000 Number		
9. Automotive Rubber Parts - For Motor Vehicle (Article No. 6852223-04)	15000.000 Number		
10. Automotive Rubber Parts - For Motor Vehicle (Article No. 6880421-02)	24000.000 Number		
RA may take consequential action as per Policy / Procedures			

Case No.:28/9/87-ALC1/2019	Party Name: MALAYA RUB-TECH INDUSTRIES	Meet No/Date:15/87-ALC1/2019 08.01.2020	Status: Deferred
HQ File :01/87/050/00307/AM20/	RLA File :10/24/040/00041/AM20/	Lic.No/Date:1010060249 20.08.2019	
26	Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information and deferred the case:- a) Manufacturing Process indicating stage wise wastage of imported and indigenous raw material indicating grading/purity of both import and export item b) Complete calculation of requirement of imported and indigenous raw materials for the manufacture of export product c) Production of export product vis-a-vis consumption of raw materials duly certified by Chartered Accountant for the last three years.		

Case No.:25/9/87-ALC1/2019	Party Name: TIME TECHNOPLAST LTD.	Meet No/Date:15/87-ALC1/2019 08.01.2020	Status: Deferred
HQ File :01/87/050/00304/AM20/	RLA File :03/95/040/00486/AM20/	Lic.No/Date:0310831120 21.08.2019	
27	Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case.		

Case No.:29/9/87-ALC1/2019	Party Name: SUNLEX FABRICS PVT. LTD.	Meet No/Date:15/87-ALC1/2019 08.01.2020	Status: Deferred
HQ File :01/87/050/00308/AM20/	RLA File :24/24/040/00024/AM20/	Lic.No/Date:2410042839 21.08.2019	
28	Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL. Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case.		

29	Case No.:32/9/87- ALC1/2019	Party Name: NAVRATAN SPECIALTY CHEMICALS LLP	Meet No/Date:15/87- ALC1/2019 08.01.2020	Status: Deferred
	HQ File :01/87/050/00311/AM20/	RLA File :08/24/040/00085/AM20/	Lic.No/Date:0810146033 22.08.2019	
Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL. Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case.				

30	Case No.:34/9/87- ALC1/2019	Party Name: MINDA TG RUBBER PRIVATE LIMITED	Meet No/Date:15/87- ALC1/2019 08.01.2020	Status: Deferred
	HQ File :01/87/050/00313/AM20/	RLA File :05/24/040/00301/AM20/	Lic.No/Date:0510411616 23.08.2019	
Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-				
a) Composition of export product indicating import content of each raw material in it				
b) Generic name of Import Item No. 4, 5 & 6 and also meaning of captive consumption				
c) Complete calculation of requirement of each raw material both imported and indigenous for manufacture of export product giving justification of higher wastage of 30% for chemicals				
d) Production of the export product with corresponding consumption of all the raw materials duly certified by Chartered Accountant for the last three years.				

31	Case No.:38/9/87- ALC1/2019	Party Name: NITREX CHEMICALS INDIA LIMITED	Meet No/Date:15/87- ALC1/2019 08.01.2020	Status: Deferred
	HQ File :01/87/050/00317/AM20/	RLA File :52/24/040/00028/AM20/	Lic.No/Date:5210043160 27.08.2019	
Decision : The committee considered the case as per agenda and noted that firm was asked for hard copy of the application. However, same has not been received. Therefore, committee decided to remind the firm and deferred the case.				

32	Case No.:39/9/87- ALC1/2019	Party Name: NITREX CHEMICALS INDIA LIMITED	Meet No/Date:15/87- ALC1/2019 08.01.2020	Status: Deferred
	HQ File :01/87/050/00318/AM20/	RLA File :52/24/040/00029/AM20/	Lic.No/Date:5210043163 28.08.2019	
Decision : The committee considered the case as per agenda and noted that firm was asked for hard copy of the application. However, same has not been received. Therefore, committee decided to remind the firm and deferred the case.				

33	Case No.:4/12/87- ALC1/2019	Party Name: ALLIANCE POLYSACKS PVT. LTD.	Meet No/Date:15/87- ALC1/2019 08.01.2020	Status: Approved
	HQ File :01/87/050/00403/AM20/	RLA File :13/24/040/00167/AM20/	Lic.No/Date:1310049421 15.10.2019	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00403/AM20, the Committee decided to ratify the license as under:-

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
2 PLY PP LAMINATED BLOCK BOTTOM BAGS WITH PAPER INNER LINER	1000000Number	H030 SG RAFFIA GRADE PP GRANULES	1.10MT/MT content in Export Product
		H350 FG LAMINATION GRADE PP GRANULES	1.05MT/MT content in Export Product
		LDPE LAMINATION GRADE GRANULES	1.05MT/MT content in Export Product
		HOT MELT (GLUE)	1.05MT/MT content in Export Product
		BROWN PAPER (UNBLEACHED SACK PAPER) {OF RELEVANT GSM}	1.05MT/MT content in Export Product
RA may take consequential action as per Policy / Procedures			

Case No.:3/12/87-ALC1/2019	Party Name: MULTIBASE INDIA LIMITED	Meet No/Date:15/87-ALC1/2019 08.01.2020	Status: Deferred
HQ File :01/87/050/00402/AM20/	RLA File :03/95/040/00711/AM20/	Lic.No/Date:0310832241 16.10.2019	
34	Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:- a) Net weight of Export b) Exact Grade of Import Item No.1 to be imported c) Details of indigenous inputs with their quantity		

Case No.:5/12/87-ALC1/2019	Party Name: RAPID ENGINEERING COMPANY PRIVATE LIMITED	Meet No/Date:15/87-ALC1/2019 08.01.2020	Status: Deferred
HQ File :01/87/050/00404/AM20/	RLA File :05/24/040/00393/AM20/	Lic.No/Date:0510412159 17.10.2019	
35	Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each		

stage and each of the materials required in the manufacturing process.

c) Chemical name, Technical specifications of items proposed to be imported.

d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.

e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product

f) Fabric of Import Item No.8 in manufacturing

g) Details of indigenous inputs with their quantity

Case No.:8/12/87- ALC1/2019	Party Name: MOTHERSON SUMI SYSTEMS, LIMITED	Meet No/Date:15/87- ALC1/2019 08.01.2020	Status: Approved
HQ File :01/87/050/00407/AM20/	RLA File :05/24/040/00405/AM20/	Lic.No/Date:0510412180 18.10.2019	

Decision : Based on the technical comments of Department for Promotion of Industry and Internal Trade furnished vide their communication No. P-47011/343/2019/-TSW dated 17.12.2019, Committee decided to ratify license as under:

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
1.Automotive Rubber Parts - For Motor Vehicle (Article No. 6852465-01)	150000.000Number	CARBON BLACK N339	83493.5Kg
2.Automotive Rubber Parts - For Motor Vehicle (Article No. 6860787-01)	405000.000 Number	STANDARD MALAYSIA RUBBER CV60	63121Kg
3.Automotive Rubber Parts - For Motor Vehicle (Article No. 6860788-01)	420000.000 Number		
4.Automotive Rubber Parts - For Motor Vehicle (Article No. 6871665-02)	375000.000 Number		
5.Automotive Rubber Parts - For Motor Vehicle (Article No. 6875113-01)	488000.000 Number		
6. Automotive Rubber Parts - For Motor Vehicle	45000.000 Number		

(Article No. 6852467-01)			
7. Automotive Rubber Parts - For Motor Vehicle (Article No. 6860789-02)	45000.000 Number		
8. Automotive Rubber Parts - For Motor Vehicle (Article No. 6885030-01)	15000.000 Number		
9. Automotive Rubber Parts - For Motor Vehicle (Article No. 6852223-04)	15000.000 Number		
10. Automotive Rubber Parts - For Motor Vehicle (Article No. 6880421-02)	24000.000 Number		
RA may take consequential action as per Policy / Procedures			

Case No.:9/12/87-ALC1/2019	Party Name: SHYAMALI EXPORT,	Meet No/Date:15/87-ALC1/2019 08.01.2020	Status: Approved
HQ File :01/87/050/00408/AM20/	RLA File :04/24/040/00117/AM20/	Lic.No/Date:0410166176 18.10.2019	
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/004408/AM20, the Committee decided to ratify the license as under:-			
EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
TABLE MAT 38 CM PP-PLASTIC WITH ASSORTED COLORS (63667 PCS)	4775Kg	POLYPROPYLENE TAPE WITH ASSORTED COLORS	1.01Kg/Kg content in Export Product
RA may take consequential action as per Policy / Procedures			

Case No.:10/12/87-ALC1/2019	Party Name: INDICA CONVEYORS LIMITED	Meet No/Date:15/87-ALC1/2019 08.01.2020	Status: Deferred
HQ File :01/87/050/00409/AM20/	RLA File :30/24/040/00079/AM20/	Lic.No/Date:3010104856 21.10.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC{SK}			

Case No.:11/12/87-	Party Name: GENAU	Meet No/Date:15/87-	Status:
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ALC1/2019	MANUFACTURING COMPANY LLP	ALC1/2019 08.01.2020	Deferred
HQ File :01/87/050/00410/AM20/	RLA File :05/23/040/00281/AM20/	Lic.No/Date:0510412207 21.10.2019	
Decision : The committee considered the case as per agenda and noted that firm was asked for hard copy of the application. However, same has not been received. Therefore, committee decided to remind the firm and deferred the case.			

Case No.:12/12/87- ALC1/2019	Party Name: ORSON CHEMICALS	Meet No/Date:15/87- ALC1/2019 08.01.2020	Status: Deferred
HQ File :01/87/050/00411/AM20/	RLA File :03/95/040/00706/AM20/	Lic.No/Date:0310832348 22.10.2019	
Decision : The committee considered the case as per agenda and noted that firm was asked for hard copy of the application. However, same has not been received. Therefore, committee decided to remind the firm and deferred the case.			

Case No.:13/12/87- ALC1/2019	Party Name: MALAYA RUB-TECH INDUSTRIES	Meet No/Date:15/87- ALC1/2019 08.01.2020	Status: Deferred
HQ File :01/87/050/00412/AM20/	RLA File :10/24/040/00060/AM20/	Lic.No/Date:1010060309 22.10.2019	
Decision : The committee considered the case as per agenda and noted that firm was asked for hard copy of the application. However, same has not been received. Therefore, committee decided to remind the firm and deferred the case.			

Case No.:17/12/87- ALC1/2019	Party Name: ELASTOMER INDIA MFG.CO.(PROP.ATUL J SHAH)	Meet No/Date:15/87- ALC1/2019 08.01.2020	Status: Deferred
HQ File :01/87/050/00416/AM20/	RLA File :31/83/040/00097/AM20/	Lic.No/Date:3110067579 23.10.2019	
Decision : The committee considered the case as per agenda and noted that firm was asked for hard copy of the application. However, same has not been received. Therefore, committee decided to remind the firm and deferred the case.			

Case No.:18/12/87- ALC1/2019	Party Name: CREST COMPOSITES & PLASTICS PVT. LTD.	Meet No/Date:15/87- ALC1/2019 08.01.2020	Status: Approved												
HQ File :01/87/050/00417/AM20/	RLA File :08/24/040/00232/AM20/	Lic.No/Date:0810146433 24.10.2019													
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00417/AM20, the Committee decided to adopt following norms:-															
<table border="1"> <thead> <tr> <th>EXPORT ITEM</th><th>QUANTITY</th><th>IMPORT ITEM</th><th>QUANTITY</th></tr> </thead> <tbody> <tr> <td>UNSATURATED POLYESTER RESIN</td><td>1Kg</td><td>MONO PROPYLENE GLYCOL</td><td>0.0521Kg</td></tr> <tr> <td></td><td></td><td>DI ETHYLENE GLYCOL</td><td>0.1816Kg</td></tr> </tbody> </table>				EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY	UNSATURATED POLYESTER RESIN	1Kg	MONO PROPYLENE GLYCOL	0.0521Kg			DI ETHYLENE GLYCOL	0.1816Kg
EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY												
UNSATURATED POLYESTER RESIN	1Kg	MONO PROPYLENE GLYCOL	0.0521Kg												
		DI ETHYLENE GLYCOL	0.1816Kg												

		MONO ETHYLENE GLYCOL	0.02105 Kg
		MP DIOL GLYCOL (2 METHYL-1,3-PROPANEDIOL)	0.06167Kg
		PHTHALIC ANHYDRIDE	0.0200Kg
		TEREPHTHALIC ACID	0.1825Kg
		MALEIC ANHYDRIDE	0.1991Kg
RA may take consequential action as per Policy / Procedures			

Case No.:22/12/87- ALC1/2019	Party Name: GRINDWELL NORTON LTD	Meet No/Date:15/87- ALC1/2019 08.01.2020	Status: Deferred
HQ File :01/87/050/00421/AM20/	RLA File :03/94/040/00581/AM20/	Lic.No/Date:0310832447 25.10.2019	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:- a) Net weight of Export Product b) Justification for 25% wastage indicating wastage at each stage c) Catalogue of Import Item d) Details of indigenous inputs			

Case No.:23/12/87- ALC1/2019	Party Name: GUARNIFLON INDIA PVT.LTD.	Meet No/Date:15/87- ALC1/2019 08.01.2020	Status: Approved								
HQ File :01/87/050/00422/AM20/	RLA File :03/94/040/00593/AM20/	Lic.No/Date:0310832484 25.10.2019									
Decision : Based on the technical comments of Department for Promotion of Industry and Internal Trade furnished vide their communication No. P-47011/343/2019-TSW dated 17.12.2019, Committee decided to ratify license as under:											
<table border="1"> <thead> <tr> <th>EXPORT ITEM</th><th>QUANTITY</th><th>IMPORT ITEM</th><th>QUANTITY</th></tr> </thead> <tbody> <tr> <td>PTFE Glass Filled Extruded Rods 39169090, PTFE Glass Filled Skived or Molded Sheets 39209949, PTFE Skived Tape 39209999 Poly Tetra Fluoro Ethylene Glass Filled Products</td><td>9615.000</td><td>PTFE Glass Filled Powder Raw Material</td><td>1.04Kg/Kg content in Export</td></tr> </tbody> </table>				EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY	PTFE Glass Filled Extruded Rods 39169090, PTFE Glass Filled Skived or Molded Sheets 39209949, PTFE Skived Tape 39209999 Poly Tetra Fluoro Ethylene Glass Filled Products	9615.000	PTFE Glass Filled Powder Raw Material	1.04Kg/Kg content in Export
EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY								
PTFE Glass Filled Extruded Rods 39169090, PTFE Glass Filled Skived or Molded Sheets 39209949, PTFE Skived Tape 39209999 Poly Tetra Fluoro Ethylene Glass Filled Products	9615.000	PTFE Glass Filled Powder Raw Material	1.04Kg/Kg content in Export								
RA may take consequential action as per Policy / Procedures											

Case No.:34/12/87- ALC1/2019	Party Name: MANALI PETROCHEMICALS LIMITED	Meet No/Date:15/87- ALC1/2019 08.01.2020	Status: Deferred
HQ File :01/87/050/00433/AM20/	RLA File :04/24/040/00142/AM17/	Lic.No/Date:0410166230 31.10.2019	

Decision : The committee considered the case as per agenda and noted that firm was asked for hard copy of the application. However, same has not been received. Therefore, committee decided to remind the firm and deferred the case.

Case No.:38/12/87- ALC1/2019	Party Name: CLEENA INDUSTRIES PRIVATE LIMITED	Meet No/Date:15/87- ALC1/2019 08.01.2020	Status: Deferred
HQ File :01/87/050/00437/AM20/	RLA File :05/23/040/00298/AM20/	Lic.No/Date:0510412314 31.10.2019	

47 **Decision :** The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

- Percentage net content of Polyester Warp Knitted Fabric in Export
- Wastage at each stage of manufacturing and justification for 10% wastage asked for

Case No.:40/12/87- ALC1/2019	Party Name: INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:15/87- ALC1/2019 08.01.2020	Status: Approved
HQ File :01/87/050/00439/AM20/	RLA File :03/94/040/00595/AM20/	Lic.No/Date:03108325 38 31.10.2019	
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00439/AM20, the Committee decided to ratify the license as under:-			
EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
PVC SOLID WOVEN FIRE RESISTANT ANTISTATIC CONVEYOR BELTING, TYPE-10000 (1.5 MM X 1.5 MM THK) [WEIGHT NOT LESS THAN 18.581 Kg/Sq.meter}	5000Sq.meter	POLYESTER FILAMENT YARN (1000 D)	1.05Kg/Kg content in Export Product
PVC SOLID WOVEN FIRE RESISTANT ANTISTATIC CONVEYOR BELTING, TYPE-8000 (1.5 MM X 1.5 MM THK) [WEIGHT NOT LESS THAN 15.820 Kg/Sq.meter}	10000Sq.meter	NYLON YARN (1260 D)	1.05Kg/Kg content in Export Product
	7000Sq.meter	PVC RESIN	1.05Kg/Kg content in Export Product
	5000Sq.meter	PHOSPHATE PLASTICIZER	1.05Kg/Kg content in Export Product
		FASTNERS WITH PIN	Net to Net
RA may take consequential action as per Policy / Procedures			

49	Case No.:41/12/87- ALC1/2019	Party Name: RELICAB CABLE MANUFACTURING	Meet No/Date:15/87- ALC1/2019 08.01.2020	Status: Deferred
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	LIMITED		
HQ File :01/87/050/00440/AM20/	RLA File :03/95/040/00751/AM20/	Lic.No/Date:0310832552 01.11.2019	
Decision : The committee considered the case as per agenda and noted that firm was asked for hard copy of the application. However, same has not been received. Therefore, committee decided to remind the firm and deferred the case.			

Case No.:45/12/87- ALC1/2019	Party Name: NITREX CHEMICALS INDIA LIMITED	Meet No/Date:15/87- ALC1/2019 08.01.2020	Status: Deferred
HQ File :01/87/050/00444/AM20/	RLA File :52/24/040/00038/AM20/	Lic.No/Date:5210043221 04.11.2019	
Decision : The committee considered the case as per agenda and noted that firm was asked for hard copy of the application. However, same has not been received. Therefore, committee decided to remind the firm and deferred the case.			

Case No.:46/12/87- ALC1/2019	Party Name: NITREX CHEMICALS INDIA LIMITED	Meet No/Date:15/87- ALC1/2019 08.01.2020	Status: Deferred
HQ File :01/87/050/00445/AM20/	RLA File :52/24/040/00037/AM20/	Lic.No/Date:5210043222 04.11.2019	
Decision : The committee considered the case as per agenda and noted that firm was asked for hard copy of the application. However, same has not been received. Therefore, committee decided to remind the firm and deferred the case.			

Case No.:42/12/87- ALC1/2019	Party Name: PIONEER POLYLEATHERS LIMITED	Meet No/Date:15/87- ALC1/2019 08.01.2020	Status: Deferred
HQ File :01/87/050/00441/AM20/	RLA File :05/24/040/00451/AM20/	Lic.No/Date:0510412360 05.11.2019	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:- a) GSM of Import Item No.7 b) Bifurcation of Export in terms of each GSM c) Percentage net content of fabric in each of export. d) Wastage at each stage of manufacturing			

Case No.:43/12/87- ALC1/2019	Party Name: EDATHALA POLYMERS PVT.LTD	Meet No/Date:15/87- ALC1/2019 08.01.2020	Status: Deferred
HQ File :01/87/050/00442/AM20/	RLA File :10/24/040/00067/AM20/	Lic.No/Date:1010060318 05.11.2019	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:- a) Indicate grading/purity of TSNR to be exported and also purity of TSR 50 and Natural Rubber RSS-V ribbed smoked sheet			

- b) Complete calculation for the requirement of raw materials for the manufacture of export product indicating net content and wastage of raw materials
- c) Production of export product viz-a-vis consumption of all the raw materials {both imported and indigenous} for the last three years duly certified by Chartered Accountant

Case No.:44/12/87-ALC1/2019	Party Name: PIONEER POLYLEATHERS LIMITED	Meet No/Date:15/87-ALC1/2019 08.01.2020	Status: Deferred
HQ File :01/87/050/00443/AM20/	RLA File :05/24/040/00453/AM20/	Lic.No/Date:0510412374 05.11.2019	
Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-			
a) GSM of Import Item No.7 b) Bifurcation of Export in terms of each GSM c) Percentage net content of fabric in each of export. d) Wastage at each stage of manufacturing			

Case No.:47/12/87-ALC1/2019	Party Name: VINYL TUBES PVT.LTD.,	Meet No/Date:15/87-ALC1/2019 08.01.2020	Status: Approved																												
HQ File :01/87/050/00446/AM20/	RLA File :05/24/040/00362/AM20/	Lic.No/Date:0510412419 07.11.2019																													
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00446/AM20, the Committee decided to ratify the license as under:-																															
<table border="1"> <thead> <tr> <th>EXPORT ITEM</th><th>QUANTITY</th><th>IMPORT ITEM</th><th>QUANTITY</th></tr> </thead> <tbody> <tr> <td>POWER LOCK PROWELL PIPES</td><td>800000Kg</td><td>PVC RESIN</td><td>829600Kg</td></tr> <tr> <td></td><td></td><td>STABILIZER</td><td>19520Kg</td></tr> <tr> <td></td><td></td><td>IMPACT MODIFIER</td><td>19520Kg</td></tr> <tr> <td></td><td></td><td>PROCESSING AID</td><td>7664.8Kg</td></tr> <tr> <td></td><td></td><td>TITANINUM DIOXIDE</td><td>1412Kg</td></tr> <tr> <td></td><td></td><td>CALCIUM CARBONATE</td><td>2094.4Kg</td></tr> </tbody> </table>				EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY	POWER LOCK PROWELL PIPES	800000Kg	PVC RESIN	829600Kg			STABILIZER	19520Kg			IMPACT MODIFIER	19520Kg			PROCESSING AID	7664.8Kg			TITANINUM DIOXIDE	1412Kg			CALCIUM CARBONATE	2094.4Kg
EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY																												
POWER LOCK PROWELL PIPES	800000Kg	PVC RESIN	829600Kg																												
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		IMPACT MODIFIER	19520Kg																												
		PROCESSING AID	7664.8Kg																												
		TITANINUM DIOXIDE	1412Kg																												
		CALCIUM CARBONATE	2094.4Kg																												
RA may take consequential action as per Policy / Procedures																															

Case No.:48/12/87-ALC1/2019	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:15/87-ALC1/2019 08.01.2020	Status: Approved								
HQ File :01/87/050/00447/AM20/	RLA File :08/24/040/00252/AM20/	Lic.No/Date:0810146520 08.11.2019									
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00447/AM20, the Committee decided to adopt following norms:-											
<table border="1"> <thead> <tr> <th>EXPORT ITEM</th><th>QUANTITY</th><th>IMPORT ITEM</th><th>QUANTITY</th></tr> </thead> <tbody> <tr> <td>POLYAMIDE - 115 (</td><td>1Kg</td><td>Dimer Acid</td><td>0.670Kg</td></tr> </tbody> </table>				EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY	POLYAMIDE - 115 (	1Kg	Dimer Acid	0.670Kg
EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY								
POLYAMIDE - 115 (	1Kg	Dimer Acid	0.670Kg								

RESIN CONTENT 100%)			
		Distilled Fatty Acid	0.160Kg
		Di Ethylene Tetra Amine	0.127Kg
		Tetra Ethylene Pentamine (TEPA)	0.140Kg
RA may take consequential action as per Policy / Procedures			

Case No.:50/12/87-ALC1/2019	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:15/87-ALC1/2019 08.01.2020	Status: Deferred
57 HQ File :01/87/050/00449/AM20/	RLA File :08/24/040/00210/AM18/	Lic.No/Date:0810146529 11.11.2019	
Decision : The committee considered the case as per agenda and noted that firm was asked for hard copy of the application. However, same has not been received. Therefore, committee decided to remind the firm and deferred the case.			

Case No.:51/12/87-ALC1/2019	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:15/87-ALC1/2019 08.01.2020	Status: Deferred
HQ File :01/87/050/00450/AM20/	RLA File :08/24/040/00234/AM18/	Lic.No/Date:0810146530 11.11.2019	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-			
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.			
b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.			
c) Chemical name, Technical specifications of items proposed to be imported.			
d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.			
e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product			

Case No.:52/12/87-ALC1/2019	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:15/87-ALC1/2019 08.01.2020	Status: Approved
HQ File :01/87/050/00451/AM20/	RLA File :08/24/040/00334/AM18/	Lic.No/Date:0810146531 11.11.2019	

59 **Decision :** Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00451/AM20, the Committee decided to adopt following norms:-

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
ALKYD RESIN S-5035 (60+/-2% RESIN	1Kg	DISTILLED FATTY ACID	0.245Kg

CONTENT)			
		GLYCERIN	0.104Kg
		PENTAERYTHRITOL	0.0694Kg
		PHTHALIC ANHYDRIDE	0.227Kg
		XYLENE	0.420Kg
RA may take consequential action as per Policy / Procedures			

Case No.:54/12/87- ALC1/2019	Party Name: GEEP INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:15/87- ALC1/2019 08.01.2020	Status: Deferred
HQ File :01/87/050/00453/AM20/	RLA File :03/94/040/00521/AM20/	Lic.No/Date:0310832734 13.11.2019	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product f) Manufacturing process indicating justification for wastage			

Case No.:1/15/87- ALC1/2019	Party Name: PLASMIX PVT LTD	Meet No/Date:15/87- ALC1/2019 08.01.2020	Status: Deferred
HQ File :01/87/050/00495/AM20/	RLA File :07/24/040/00193/AM20/	Lic.No/Date:0710115789 05.12.2019	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019			

Case No.:2/15/87- ALC1/2019	Party Name: ASHIRVAD PIPES PVT LTD	Meet No/Date:15/87- ALC1/2019 08.01.2020	Status: Deferred
HQ File :01/87/050/00496/AM20/	RLA File :07/24/040/00209/AM20/	Lic.No/Date:0710115800 06.12.2019	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per			

para 6 of Policy Circular No.23/2015-20 dated 15.05.2019

63	Case No.: 3/15/87-ALC1/2019	Party Name: CHIRIPAL POLY FILMS LTD.	Meet No/Date: 15/87-ALC1/2019 08.01.2020	Status: Deferred
	HQ File :01/87/050/00497/AM20/	RLA File :08/24/040/00286/AM20/	Lic.No/Date: 0810146739 11.12.2019	
	Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019			

64	Case No.: 4/15/87-ALC1/2019	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date: 15/87-ALC1/2019 08.01.2020	Status: Deferred
	HQ File :01/87/050/00498/AM20/	RLA File :03/95/040/00890/AM20/	Lic.No/Date: 0310833377 12.12.2019	
	Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019			

65	Case No.: 5/15/87-ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date: 15/87-ALC1/2019 08.01.2020	Status: Deferred
	HQ File :01/87/050/00499/AM20/	RLA File :03/95/040/00869/AM20/	Lic.No/Date: 0310833382 12.12.2019	
	Decision : The committee considered the case as per agenda and decided to defer the matter			

66	Case No.: 6/15/87-ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date: 15/87-ALC1/2019 08.01.2020	Status: Deferred
	HQ File :01/87/050/00500/AM20/	RLA File :03/95/040/00769/AM20/	Lic.No/Date: 0310833383 12.12.2019	
	Decision : The committee considered the case as per agenda and decided to defer the matter			

67	Case No.: 7/15/87-ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date: 15/87-ALC1/2019 08.01.2020	Status: Deferred
	HQ File :01/87/050/00501/AM20/	RLA File :03/95/040/00873/AM20/	Lic.No/Date: 0310833413 13.12.2019	
	Decision : The committee considered the case as per agenda and decided to defer the matter			

68	Case No.: 8/15/87-ALC1/2019	Party Name: FISHFA RUBBERS LIMITED	Meet No/Date: 15/87-ALC1/2019 08.01.2020	Status: Deferred
	HQ File :01/87/050/00502/AM20/	RLA File :24/24/040/00040/AM20/	Lic.No/Date: 2410042949 13.12.2019	
	Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019			

69	Case No.:9/15/87- ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:15/87- ALC1/2019 08.01.2020	Status: Deferred
	HQ File :01/87/050/00503/AM20/	RLA File :03/95/040/00884/AM20/	Lic.No/Date:0310833438 16.12.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter				

70	Case No.:10/15/87- ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:15/87- ALC1/2019 08.01.2020	Status: Deferred
	HQ File :01/87/050/00504/AM20/	RLA File :03/95/040/00885/AM20/	Lic.No/Date:0310833439 16.12.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter				

71	Case No.:11/15/87- ALC1/2019	Party Name: MG POLYPLAST INDUSTRIES PRIVATE LIMITED	Meet No/Date:15/87- ALC1/2019 08.01.2020	Status: Deferred
	HQ File :01/87/050/00505/AM20/	RLA File :05/24/040/00503/AM20/	Lic.No/Date:0510412937 17.12.2019	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019				

72	Case No.:12/15/87- ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:15/87- ALC1/2019 08.01.2020	Status: Deferred
	HQ File :01/87/050/00506/AM20/	RLA File :03/95/040/00858/AM20/	Lic.No/Date:0310833492 18.12.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter				

73	Case No.:13/15/87- ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:15/87- ALC1/2019 08.01.2020	Status: Deferred
	HQ File :01/87/050/00507/AM20/	RLA File :03/95/040/00909/AM20/	Lic.No/Date:0310833530 18.12.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter				

74	Case No.:14/15/87- ALC1/2019	Party Name: SYNTHETIC PACKERS P LTD	Meet No/Date:15/87- ALC1/2019 08.01.2020	Status: Deferred
	HQ File :01/87/050/00508/AM20/	RLA File :07/24/040/00222/AM20/	Lic.No/Date:0710115882 19.12.2019	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019				

75	Case No.:15/15/87-	Party Name: DSM INDIA	Meet No/Date:15/87-	Status:
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ALC1/2019	PVT. LTD	ALC1/2019 08.01.2020	Deferred
HQ File :01/87/050/00509/AM20/	RLA File :31/83/040/00127/AM20/	Lic.No/Date:3110067633 20.12.2019	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019			

Meeting ended with a vote of thanks to the Chair.
